

GOVERNMENT OF INDIA  
MINISTRY OF POWER  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO.3832**  
ANSWERED ON 05.04.2022

**KUDGI AND VALLUR THERMAL POWER PLANTS**

**3832 SHRI SUBHAS CHANDRA BOSE PILLI:**

Will the Minister of **POWER**  
be pleased to state:

- (a) whether Government has considered the request of the State Government of Andhra Pradesh to surrender the thermal power allocation to Kudgi and Vallur Thermal Power Plants;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**A N S W E R**

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY  
(SHRI R.K. SINGH)

**(a) to (c):** The State Government of Andhra Pradesh have requested to exit from the long term Power Purchase Agreements pertaining to allocation of 244 MW from Kudgi Thermal Power Plant and 86.15 MW from NTECL Vallur Thermal Power Plant. The exit from the Power Purchase Agreements will be possible only if some other State is willing to take this power on long term basis. However, on 29.03.2022, Andhra Pradesh have again indicated that they need this power to meet the rise in demand in the State.

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